

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 281(ND)/2017

IN THE MATTER OF:

M/s. Goldriver Infrastructure Pvt. Ltd.
v.

.... Applicant/Petitioner

Registrar of Companies

.... Respondent

Order under Section 252

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Dinesh Mohan Sinha, Advocate
Mr. Prince Mohan Sinha, Company Secretary
Mr. Prem Pyare Tiwari, Company Secretary

For the ROC/RD, Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

Due to paucity of time, the matter could not be taken up
for hearing.

List for further consideration on 06.11.2017.

- Sol. -
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

- Sol. -
(DEEPA KRISHAN)
MEMBER (TECHNICAL)